

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES**

LOK SABHA

UNSTARRED QUESTION NO. 1675
TO BE ANSWERED ON 06.03.2018

Deendayal Disabled Rehabilitation Scheme

1675. SHRI B.V. NAIK:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is administering Deendayal Disabled Rehabilitation Scheme (DDRS) and providing Grant-in-Aid for schools and vocational training centres being run by NGOs and if so, the details thereof;
- (b) whether the State Government of Karnataka had forwarded around 50 such proposals during the last year to the Union Government;
- (c) if so, whether the Government intends to issue administrative and financial sanction to these projects/proposals under the DDRS; and
- (d) the time by which the above proposals are likely to be sanctioned?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) Yes, Sir. The Department of Empowerment of Persons with Disabilities (Divyangjan) supplements the efforts of voluntary organisations in rehabilitation of persons with disabilities through the Central Sector Deendayal Disabled Rehabilitation Scheme (DDRS), under which financial assistance is provided to Non-Government Organizations for providing various services to persons with disabilities including special schools and vocational training centres. The details of number of schools and vocational training centres assisted under DDRS during the last three years is as under:-

(Rs. in laksh)

Year	Schools		Vocational Training Centres	
	Number	Amount Released	Number	Amount Released
2014-15	405	3756.58	120	1050.69
2015-16	397	4090.31	104	874.33
2016-17	371	3132.97	110	821.25
Total	1173	10979.86	334	2746.27

(b) to (d) The Govt. of Karnataka forwarded only 5 ongoing proposals and 8 new proposals for the year 2016-17. Proposals, complete in all respects, received in a financial year are processed for grant during the year. However, in case of deficiency in documents, the grant is released only after rectification of the deficiencies by the organisation and the State Govt., if any. Pending proposals are carried forward to the next financial year and considered in accordance with the provisions of the Scheme.
